



AEVIPL/CERC/001/2025-26

Date: 03.04.2025

To,
The Secretary,
Central Electricity Regulatory Commission (CERC)
Chanderlok Building, 36, Janpath,
New Delhi- 110001

Dear Sir,

Sub: Suggestions/Comments on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 – reg

With reference to the comments invited by the Hon'ble Central Electricity Regulatory Commission on the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025, we hereby submit our comments on the same for your kind consideration.

Thanking you for your understanding and thoughtful consideration of our views.

Yours sincerely

For M/s Axis Energy Ventures India Private Limited



Sri Murali Surapaneni
Chief Executive Officer



Comments on Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

S. No	Draft Clause as per 4th Amendment	Proposed Clause (Suggestion in Red)	Rationale
1	5.8 (d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the Park prior to grant of final connectivity.	5.8 (d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the Park prior to grant of final connectivity.	<p>A RPPD develops a park with the objective of offering the infrastructure and connectivity to prospective RE developers for developing a RE project within the park. At the time of development of the park and securing the connectivity, the RE developer is not finalised. It would not be possible for a RPPD to furnish the SCOD of the generating station, that too prior to grant of final connectivity. It is hence suggested that this proposed draft be removed.</p> <p>RPPD should required under Regulation 11A to intimate the Nodal Agency before six months from start date of connectivity, the details of the generation station(s) coming up within the park along with their SCOD(s).</p>
2	24.6 (1) (d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has	24.6 (1) (d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made	It is suggested that connectivity granted to a RPPD may be revoked six months after the start date of connectivity if RPPD fails to engage with generating station(s) to come up within its park. In

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	<p>been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and generating station(s) within the Power Park fails to achieve COD on or before,</p> <p>(i) scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.</p> <p>(ii) six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA.</p>	<p>effective in terms of Clause (a) of Regulation 22.4 of these regulations and Renewable Power Park Developer has not engaged with generating station(s) to come up within the park and the generating station(s) within the Power Park fails to achieve COD on or before,</p> <p>(i) scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.</p> <p>(ii) six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA.</p>	<p>the event, RPPD engages with generating station(s) to come up within its park, information of such engagement shall be intimated to the Nodal Agency along with the SCOD(s) of the stations and revocation of connectivity be governed as per the SCOD(s) of the generating station(s).</p>
